

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
CHENNAI**

C/ROA/41522, 41573-41578/2018 in C/119-125/2012

M/s. Zymo Nutrients Pvt. Ltd
M/s. Zeus Biotech Ltd.

Appellant

Versus

CC (Port-Import), Chennai

Respondent

Date of Hearing/Decision: 29.10.2018

Appearance:

None
For the Appellant

Shri K. Veerhadra Reddy, ADC (AR)
For the Respondent

CORAM :

Hon'ble Ms.SulekhaBeevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

MISC. ORDER No.40715-40721/2018

Per Sulekha Beevi C.S

The appeals were dismissed for non-prosecution of appeals even after continued adjournment of 10 hearing dates. The ROAs are filed by appellant seeking to restore the appeals. The matter was called as per roll call and none appeared for the appellant. Even then, it was passed over to see whether someone would appear it being out station party / counsel. At 1.45 p.m. the case was called again. None for appellant even though notice is issued. ROAs are dismissed for default.

(Operative part of the order pronounced in open court)

(Madhu Mohan Damodhar)
Member (Technical)

(SulekhaBeevi C.S)
Member (Judicial)

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